

general nature and no firm conclusions can be drawn. However, in a few cases, enquiries have been conducted and enquiry reports sent to the Assessing Officer for further action as per provisions of law.

(c) As and when specific information is received, appropriate action as per law is taken.

(d) Does not arise.

Sanction for Pooyamkutty project in Kerala

1217. SHRI JOY NADUKKARA: Will the Minister of POWER be pleased to state whether Government would reconsider its attitude towards Kerala in the light of the acute scarcity of electricity it is facing at present and grant sanction to the Pooyamkutty project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL): The Pooyamkutty hydroelectric Power Project in Kerala (2x120 MW) was accorded techno-economic clearance by the Central Electricity Authority in 1984 at an estimated cost of Rs. 250 crores. The project was accorded investment clearance by the Planning Commission in August, 1986 subject to the State Government's obtaining the forest clearance, Environmental clearance to the Pooyamkutty Hydroelectric Power Project in Kerala was accorded by the government of India in June, 1985. However, the proposal for the forest clearance was rejected in January, 1991. The State Government has represented to Ministry of Environment & forests for a re-examination of the earlier decision under the Forest (Conservation) Act, 1980.

Power Policy for north-Eastern region

1218. SHRI PARAG CHALIHA:
SHRI GOVIND RAM MIRI:

Will the Minister of POWER be pleased to state:

(a) whether Government have formulated any power policy for the North-

Eastern Region as a whole; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL): (a) and (b) The Report on Perspective of National Power Development upto 2006-07 prepared by the Central Electricity Authority (CEA) provides an important input for formulation of power policy. As per this report, the Peak Demand and Energy Requirement of North Eastern Region is anticipated to be 3231 MW and 15319 MUs respectively. Considering the high hydro potential the total installed generating capacity requirement is assessed at 4480 MW by the end of the above period. The report also suggests Demand Management Strategy and several supply side options including Energy Conservation to augment capacity requirement in the region.

World Bank's scheme for State Electricity Boards

1219. SHRI SATISH PRADHAN: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that World Bank has approved a scheme to finance State Electricity Boards to overcome power crisis, if so, the names of States to be benefited from the scheme and to what extent;

(b) the criteria used to identify the beneficiary States;

(c) whether implementation of World Bank Scheme will warrant restructuring of State Electricity Boards, if so, the details thereof; and

(d) whether State Governments have been approached to ascertain their views?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMANBHAI PATEL): (a) The poor physical and financial performance of SEBs has necessitated their restructuring. World Bank has